# 2933 Enquiry re. discussion on I 8 APR. 1967 ] given to Birla Firms 2934 the Interim Report

nas no right to mention that, and so what he has said has to be expunged. Sir; this is a party matter and it has nothing to do with the Opposition) Members.

MR. CHAIRMAN: That I have said. I have said that it is a party matter and, therefore, we will not consider it.

SHRIMATI YASHODA REDDY: But have you expunged it, Sir?

MR. CHAIRMAN: I do not expunge at people's request. I think the record would show to people what I have said on it. Please take your seat.

SHRIMATI YASHODA REDDY: I formally move a motion that it should be expunged. Let it be put to the House and let it be decided by the House.

MR. CHAIRMAN: I have decided that it should not be discussed in the House.

I now pass on to the next item. Messages.

# MESSAGES FROM THE LOK SABHA

## (1) THE MINERAL PRODUCTS (ADDITION AL DUTIES OF EXCISE AND CUSTOMS) AMENDMENT BILL, 1967.

(2) THE CONSTITUTION (TWENTY-FIRST AMENDMENT) BILL, 1967.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: ----

#### (1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967. as passed by Lok Sabha at its sitting held on the 7th April, 1967.

# in the matter of licences

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

I beg to lay the Bill on the Tab'e.

#### (2)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and conduct of Business in Lok Sabha, I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 7th April, 1967, passed, in accordance with the provisions of Article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-first Amendment) Bill, 1967, which was passed by Rajya Sabha at its sitting held on the 4th April, 1967.

## ENQUIRY RE. DISCUSSION ON THE **INTERIM REPORT IN THE MATTER** OF LICENCES GIVEN TO BIRLA FIRMS

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up other business, vesterday I made a request that the Interim Report about the licences given to Birlas should be discussed. You said, "Next session". Now we have come to know of the text of the Report in the newspapers. We have not yet got a copy of the Report, but the disclosures appearing in the newspapers are startling. Now, therefore. I think that we can have an interim discussion about this matter, just an interim discussion. I also think that in such matters we should act very promptly. Tomorrow is Sunday, but on Monday we are sitting, and on that day we are prepared to accommodate some time, as far as this side is concerned, after mutual consultation, for the legislative business that day, and in that accommodation we can spare some time even for a brief discussion on, and to give our initial reactions to the Interim Report, interim reactions to the Interim Report.